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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

.....

Date of Order : 27.2.2002.

O.A.NO. 181 of 2001

.....

Ladhu Singh S/o Late Shri Ganpat Singh, R/o Plot No.151,  
Baggi Khana, Nehru Colony, Ratanada, Jodhpur, (Raj), Pipe  
Fitter in the office of AGE (I), R&D, Defence Laboratory,  
Ratanada Palace, Jodhpur.

.....Applicant.

VERSUS

1. The Union of India through the Secretary, Ministry of  
Defence, Govt. of India, Raksha Bhawan, New Delh.
2. The Engineer in Chief, Army Headquarters, DHQ Post,  
Kashmir House, New Delhi.
3. The Chief Engineer, Military Engineering Services, Head  
Quarters, Jaipur Zone, Jaipur.
4. Assistant Garrison Engineer (I), R & D, Defence  
Laboratory, Ratanada Palace, Jodhpur - 11.

.....Respondents.

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CORAM :

Hon'ble Mr. Justice O.P.Garg, Vice Chairman

Hon'ble Mr. A.P.Nagrath, Administrative Member

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Mr. T.N.Prashad, Advocate, Brief holder for P.S.Bhati, for applicant.  
Mr. B.L.Bishnoi, Advocate, Brief holder for  
Mr. Vijay Bishnoi, Counsel for the respondents.

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ORDER

(Per Hon'ble Mr. Justice O.P.Garg)

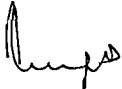
The father of the applicant had died in harness on  
21.2.1998. Since then, the applicant has been praying for

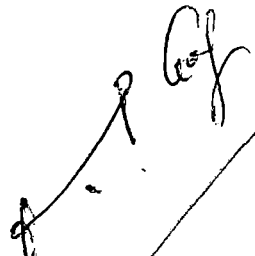


consideration of his appointment on compassionate ground. The applicant has been tossing about for the last about four years for grant of appointment on compassionate ground. But, the departmental authorities have not taken any steps in the matter. Reply has been filed by the contesting respondents.

2. We have heard the learned counsel for applicant Shri T.N.Prashad as well as Shri B.L.Bishnoi, on behalf of the respondents and have taken into consideration the material brought on record. After having done so and sifting the respective submissions of the learned counsel for the parties, we dispose of this application finally with a direction to the respondents that they shall pass appropriate speaking orders in the matter of the applicant, within a period of thirty days from today and inform the applicant of the result of his application for appointment on compassionate grounds by registered post. It is, however, made clear that the respondent-department shall be entitled to take its own independent decision in the matter according to rules.

3. There is no order as to costs.

  
(A.P.Nagrath)  
Adm.Member

  
(Justice O.P.Garg)  
Vice Chairman

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mehta

Received copy  
Rohitash Singh  
4/3/02  
for P.S. Bhakshi

Page  
over 4/3

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Part II and III destroyed  
in my presence on 3.7.07  
under the supervision of  
section officer (I) as per  
order dated 14.1.07

Section officer (Record)  
